

(c) The direct labour and contract labour employed in loading & unloading are paid wages as fixed under the Cement Wage Board Award, as revised from time to time through industry level tripartite settlements, and other contract labourers are paid as per minimum wages fixed by the State Government of Madhya Pradesh. Since Chitrakoot Cement Pvt. Ltd. is not covered under the Cement Wage Award, the workers are paid wages in the range of Rs. 1,650-Rs. 2,500/- per month.

[English]

#### **Recruitment of Youths in Para-Military Forces**

5047. SHRI BHIM DAHAL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to launch a special drive to recruit youths in para-military forces from North-Eastern States and Sikkim;

(b) if so, the details thereof; and

(c) the details of drives launched to recruit youths of North-Eastern States and Sikkim in para-military forces during each of the last three years?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Recently the Government have launched a special drive to recruit youths in para-military forces from North-Eastern States. There is no proposal for such a special drive in Sikkim. A total of 1967 vacancies of constables were released for special recruitment drive in North Eastern States. These vacancies were further allocated to each North Eastern State on the basis of their inter-se population ratio. The recruitment process is in progress.

(c) The number of constable recruited from North Eastern States and Sikkim in the recruitment drives during the last three years is given below:—

	NE States	Sikkim	Total
1995	1323	06	1329
1996	835	59	894
1997	477	51	528

[Translation]

#### **Exploitation of Child and Women Labour**

5048. SHRI PUNNULAL MOHALE : Will the Minister of LABOUR be pleased to state:

(a) the various labour laws being enforced in the country;

(b) whether these labour laws have proved in effective to control the exploitation of child and women labour;

(c) whether any research work on child labour was conducted by the Government through teachers of Delhi;

(d) if so, the main points raised therein;

(e) whether the previous Government did not find the recommendations based on the said research practical; and

(f) if so, the decision taken by the present Government in this regard?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) and (b) A list containing various labour laws which have been enacted by the Central Government and which are being enforced in the country is given in the Statement enclosed.

The main labour laws to prevent exploitation of child labour and women labour are the following:

- \* Pledging of Labour Act, 1933
- \* Factories Act, 1948
- \* Plantation Labour Act, 1951
- \* Mines Act, 1952
- \* Merchant Shipping Act, 1958
- \* Maternity Benefit Act, 1961
- \* Motor Transport Workers' Act, 1961
- \* Beedi and Cigar Workers (Conditions of Employment) Act, 1966
- \* Equal Remuneration Act, 1976
- \* Child Labour (Prohibition and Regulation) Act, 1986